

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO.2202

TO BE ANSWERED ON FRIDAY, THE 6th May, 2016
VAISAKHA 16, 1938 (SAKA)

.....
GSKVN

2202. DR. KIRIT P. SOLANKI:

Will the Minister of FINANCE be pleased to state:

- (a) the details of corporations working for Safai Karmacharis in India as State Channelizing Agency (SCA) of the National Safai Karmacharis Finance Development Corporation (NSKFDC) and paying Income Tax;
- (b) whether the NSKFDC is exempted under Section 10(26B) of the Income Tax Act;
- (c) whether there is a persistent demand to add Gujarat Safai Kamdar Vikas Nigam (GSKVN) which is also an SCA of NSKFDC, in the Section 10(26B) of the Income Tax Act for tax exemption; and
- (d) if so, the details thereof along with the response of the Government thereon?

A N S W E R

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

- (a): Details of corporations working for Safai Karmacharis in India as State Channelizing Agency (SCA) of the National Safai Karmacharis Finance Development Corporation (NSKFDC) and their tax-payment details is not centrally maintained in CBDT.
- (b): Yes, NSKFDC is claiming exemption u/s 10(26B) of the Income Tax Act, 1961('Act').
- (c)&(d): Certain references/Parliament Questions were received in the past seeking information about status of approval u/s 10(26B) of the Act in case of GSKVN (Gujarat Safai Kamdar Vikas Nigam). During the budgetary exercise, 2016 no demand to add GSKVN in section 10(26B) of the Income Tax Act, 1961 for tax exemption was received in CBDT. However in 2011, a similar demand was received in CBDT and the same was not acceded to.
